

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 23/MP/2019**

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission system for Solar Energy Zones in Rajasthan.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) and Others.
- Date of Hearing : 23.7.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties present : Ms. Manju Gupta, PGCIL  
Shri Rajesh Verma, PGCIL  
Shri Ashok Pal, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Dr. V. N. Paranjape, PGCIL  
Shri M.G. Ramachandran, Sr. Advocate, Rajasthan Discoms  
Ms. Poorva Saigal, Advocate, Rajasthan Discoms  
Shri Shubham Arya, Advocate, Rajasthan Discoms  
Ms. Tanya Sareen, Advocate, Rajasthan Discoms

**Record of Proceedings**

The Representative of the Petitioner submitted that Government of India (Gol) has a target of implementing 175 GW Renewable Energy generation by 2022. In order to meet the Gol target, a comprehensive transmission scheme was evolved integrating 66.5 GW renewable energy zones of 7 RE rich States identified by SECI/MNRE. The Transmission Scheme *inter alia* includes transmission system for 20GW solar generation in Rajasthan, 28 GW Wind and Solar generation in Western



Region and 17.5 GW Wind and Solar generation in Southern Region. These schemes are envisaged to be implemented in two phases progressively by 2022.

2. The Representative of the Petitioner further submitted that the Transmission Scheme under the instant Petition is associated with 8.9 GW RE potential in Rajasthan out of which LTA application received/granted is approximately 5.7GW/4GW. Keeping the above in view, the Petitioner has filed the present Petition for seeking Regulatory Approval for execution of the Transmission system associated with Solar Energy Zones in Rajasthan under proviso 3.1(i) read along with proviso 8 (Power to Relax) of Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (Regulatory Approval Regulations) and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

3. The Representative of the Petitioner submitted that the as per the Commission's direction dated 27.2.2019, the Petitioner has submitted the information called for. The Representative of the Petitioner submitted all the regulatory requirements have been complied with and the details of the scheme, along with other relevant documents, were uploaded on the website of the Petitioner. He submitted that the Transmission Scheme had been technically agreed in the 2<sup>nd</sup> and 3<sup>rd</sup> NRSCT meeting held on 13.11.2018 and 24.5.2019 respectively and NRPC has approved the instant scheme in the 45<sup>th</sup> NRPC Meeting held on 8.6.2019.

4. Learned senior counsel for the Respondent Nos. 6 to 8, Rajasthan Discoms referred their reply and minutes of the 42<sup>nd</sup> TCC and 45<sup>th</sup> NRPC Meetings and submitted that the proposed transmission system is for the evacuation of solar power from the State of Rajasthan primarily for RPOs of other States. Since, the proposed system being inter-connected with the Respondent's network, the power might flow through the Respondent's network leading to higher POC charges and losses. Learned senior counsel submitted that during the 45<sup>th</sup> NRPC meeting, PSPCL suggested that the capital cost for creating green corridor should be borne by the Central Government or through PSDF so that the burden of the same does not fall on the consumer. Learned senior counsel submitted that there should be an equitable mechanism for sharing of transmission charges of the proposed assets and that the charges should be socialised on the States procuring the solar generation for their respective RPOs.

5. After hearing the Representative of the Petitioner and learned senior counsel for the Respondents, the Commission directed the Petitioner to submit the following information on affidavit, latest by 25.7.2019:

- (i) Detail status of transmission schemes approved so far for the envisaged renewable projects;
- (ii) Corresponding cost of such Transmission Schemes;



(iii) Renewable capacity which has actually been commissioned against such schemes; and

(iv) Since regulatory approval has been sought under Regulation 3 (1) (i) of the Regulatory Approval Regulations, latest status of LTA applications/LTA grant/PPAs for transmission system under the instant Petition, may be furnished. Besides on such status, asset covered in the instant Petition may be segregated as LTA with PPA, LTA without PPA and without LTA & PPA.

6. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

